

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.308**

IA-3761/2022 IA-4897/2020 IA-2898/2020 IA-5662/2021 IA-4073/2021 IA-  
2897/2020 IA-918/2019  
in  
(IB)-343(ND)/17

**IN THE MATTER OF:**

MR. COLUMBIA Petro Chem Pvt. Ltd.

.... **APPLICANT/PETITIONER**

**Vs.**

M/s. Petrolube India Pvt. Ltd.

.... **RESPONDENT**

**SECTION**

**U/s 9 IBC Code 2016**

**Order delivered on 26.04.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the HDFC Bank : Mr. Dhruv Gupta, Advocate  
For the Liquidator : Ms. Asmita Duggal, Advocate for liquidator  
For the Respondent : Adv. Yukti Gupta for Respondent 4 in IA 2898/2020  
in C.P. No.(IB) 343(ND) OF 2017, Adv. Shivam Singh  
(proxy) for Kotak Mahindra Bank in IA 3761/2022,  
M.L. Garg, Advocate

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble  
Members.

Put up on 24.05.2023.

Sd/-  
(Court Officer)